

[Shrimati Lakshmi Menon]

more persons or carrying of weapons, fire-arms, ammunition or explosives.

HYDERABAD SECURITIES CONTRACTS REGULATION (REPEAL) BILL*

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move for leave to introduce a Bill to provide for the repeal of the Hyderabad Securities Contracts Regulation Act, 1353 Fasli (VII of 1353 Fasli):

Mr. Speaker: The question is:

"That leave be granted for leave to introduce a Bill to provide for the repeal of the Hyderabad Securities Contracts Regulation Act, 1353 Fasli (VII of 1353 Fasli)".

The motion was adopted.

Shri S. K. Patil I introduce the Bill.

BOMBAY, CALCUTTA AND MADRAS PORT TRUSTS (AMENDMENT) BILL*

The Minister of Transport and Communications (Shri S. K. Patil): I beg to move for leave to introduce a Bill further to amend the Bombay Port Trust Act, 1879, the Calcutta Port Act, 1890, and the Madras Port Trust Act, 1905.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Bombay Port Trust Act, 1879, the Calcutta Port Act, 1890, and the Madras Port Trust Act, 1905".

The motion was adopted.

Shri S. K. Patil: I introduce the Bill.

**COMMITTEE OF PRIVILEGES
SECOND REPORT**

Sardar Hukam Singh (Bhatinda): I beg to move:

"That this House agrees with the Second Report of the Committee of Privileges laid on the Table on the 24th April, 1958".

I may say a few words with regard to this. There is an election petition pending before an election tribunal at Calcutta against the return of one of our hon. Members, Shri Biren Roy. The petitioner has requested the election tribunal to summon certain files from our Secretariat. The election tribunal has requested this House to accord permission for the production of files in regard to the correspondence that this Secretariat had with the Indo-German Trade Centre, Behala, Calcutta, regarding the installation of the automatic vote recording system in the Lok Sabha. Though this contract was not entered into by our Secretariat—it was done by the Director General, yet we have certain papers in our files.

The request received by the Speaker was referred to the Committee of Privileges. The Committee has recommended that this House may give permission for the production of the papers that we have in our possession, though they may be not very necessary or important. But whether they are relevant or not relevant will be for the tribunal to decide. I request that this House does agree with that recommendation.

Mr. Speaker: Motion moved:

"That this House agrees with the Second Report of the Committee of Privileges laid on the Table on the 24th April, 1958".

Shrimati Renu Chakravartty (Basirhat): I have gone through the whole minutes of the Committee's meetings and the report. Therein the almost unanimous opinion is that there is nothing in our records which is relevant to the sections which have been